

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 150 of 2019**

**IN THE MATTER OF:**

**M/s Jagbasera Infratech Pvt. Ltd. ...Appellant**

**Vs**

**Rawal Variety Construction Ltd. ....Respondent**

**Present:**

**For Appellant: Mr. Sumant Bharadwaj and Mr. Vedant Bharadwaj, Advocates**

**For Respondent: Mr. Mukesh Verma, Mr. Abhishek Singh and Mr. Narender Singh Yadav, Advocates**

**ORDER**

**13.08.2019** Mr. Abhishek Singh, Advocate submits that he has been instructed to appear on behalf of the Respondent. From the records we find that the notice on Respondent was served in May, 2019 but still they did not choose to appear before this Tribunal for more than 2 ½ months. Therefore, by way of last chance, we allow learned Counsel for the Respondent to file reply affidavit along with Vakalatnama within a week and rejoinder, if any, may be filed by the Appellant within a week thereof. The appeal may be disposed of at the stage of admission.

Post the case 'for Admission' on **12<sup>th</sup> September, 2019** on the top of the list.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)